

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No221
Co.Appeal 138 of 2020

Proceedings under Section 58 & 59 Co,Act.2013

IN THE MATTER OF:

Pratik Himanshubhai Bhatt
V/s
Radha Krishna Reality Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
For the Respondent : Mr. Harmish Shah, Adv.

ORDER

On 22.08.2022, during the hearing, Respondent no.1 Company was directed to file latest balance-sheet and annual returns from the year 2015 onwards and also placed on record with respect to transfer of shares of the promoters Mr. Himanshu Bhatt (deceased) to Mr. Vikram Bhatt as alleged by them. Learned Counsel Mr. Shah for the Company states that they are interested in settlement, hence, documents could not be filed. Learned Counsel Mr. Davawala for the applicant states that no communication or proposal was sent with respect to settlement though the order dated 22.08.2022 records that both sides were to make endeavour to settle the matter amicably. Since parties are relatives, last chance is given to comply the order dated 22.08.2022 subject to cost of Rs.15,000/- to be paid to applicant and if at all company wants settlement, written proposal be sent to the applicant within five days failing which matter will be heard.

List on 11.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**